

[श्री भान सिंह भोरा]

करण के जो चार्जिज लगाये गये हैं, उन की एनक्वायरी के लिए एक कमीशन बिठाने के बारे में मैं ने एक कालिग एटेंशन नोटिस दिया है, लेकिन वह रिजकट हो गया है। इसी मामले पर मैं ने एक शार्ट-नोटिस क्वेश्चन दिया है, लेकिन वह भी रिजकट हो गया है। जिन भ्रष्टाचार के अफवाहों के निमित्त को लूटने का रास्ता बताया था, गवर्नर साहब उन्हीं से रिपोर्ट माग रहे हैं। इस लिए मैं रिजकट करता हूँ कि दास कमीशन को तरह का एक एनक्वायरी कमीशन इन चार्जिज की जांच करने के लिए बिठाया जाय।

श्री हुकम चन्द कछवाय (मुरा) : अध्यक्ष महोदय, महाराष्ट्र के मुख्य मंत्री के रिश्तेदार के घर से बहुत रकबा निकला है। उस के बारे में भी चर्चा होनी चाहिए।

13 (5 hrs)

PAPERS LAID ON THE TABLE

INDIAN TELEGRAPH (HINDI EDITION),
RULES

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA) : I beg lay on the Table a copy of the Indian Telegraph (Fifth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No G S R 799 in Gazette of India dated the 29th May, 1971, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885 [Placed in Library See No LT-653/71]

NOTIFICATIONS UNDER ALL INDIA
SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under

sub-section (2) of section 3 of the All India Services Act, 1951

- (1) The Indian Administrative Service (Recruitment) Third Amendment Rules, 1971 published in Notification No G S R. 980 in Gazette of India dated the 26th June, 1971.
- (2) The Indian Police Service (Recruitment) Third Amendment Rules, 1971, published in Notification No G S R 981 in Gazette of India dated the 26th June, 1971
- (3) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Regulations, 1971, published in Notification No G S R 982 in Gazette of India dated the 26th June, 1971
- (4) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Regulations, 1971, published in Notification No G S R 983 in Gazette of India dated the 26th June, 1971 [Placed in Library See No LT 654/71]

NOTIFICATION UNDER INTER STATE
CORPORATIONS ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I beg to lay on the Table a copy of Notification No S O 2197 (Hindi version) published in Gazette of India dated the 5th Jun, 1971 containing corrigendum to Hindi version of Notification No S O. 1304 dated the 28th March 1967, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957 [Placed in Library See No LT 655/71]

ANNUAL REPORTS OF I. C. A. R.
AND A STATEMENT RELATING
THERE TO

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI